

Bill No. 272 of 2024

THE RESERVATION FOR THE SCHEDULED CASTES, THE
SCHEDULED TRIBES, THE OTHER BACKWARD CLASSES,
DE-NOTIFIED TRIBES AND SEMI-NOMADIC COMMUNITIES
IN PRIVATE SECTOR BILL, 2024

By

SHRI GANESH SINGH, M.P.

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BILL

*to provide for reservation for the Scheduled Castes, the Scheduled Tribes, the Other
Backward Classes, De-notified Tribes and Semi-nomadic communities in
private sector and for matters connected therewith.*

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1.(1) This Act may be called the Reservation for the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, De-notified Tribes and Semi-nomadic Communities in Private Sector Act, 2024.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Definitions.	2. In this Act, unless the context otherwise requires,—	
	(a) “private sector” means any organization, establishment, educational institutes or institution which is owned fully by private individual or corporation or limited company or an organization in which the Government of India or a State has no financial interest and wherein not less than one hundred persons are employed; and	5
	(b) “prescribed” means prescribed by the rules made under this Act.	
Government provide incentives to Private Sector to make provisions for reservation.	3. (1) The Central Government shall give due encouragement to private sector to make provisions for reservation in favour of persons belonging to the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, De-notified Tribes and Semi-nomadic communities.	10
	(2) The encouragement as provided in sub-section (1) may include-	
	(i) special concessions under various existing Central schemes; and	
	(ii) loans from nationalized banks at lower rate of interest.	
Annual Report.	4. The Central Government shall cause to be laid an annual report before both the Houses of Parliament about the action taken under this Act.	15
Power to make Rules.	5. (1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.	
	(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both the Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.	20 25

STATEMENT OF OBJECTS AND REASONS

At present reservation is available in favour of persons belonging to the Scheduled Castes, the Scheduled Tribes and OBCs under the State. The number of posts and appointments in Government sector has come down considerably, especially after the economic liberalization. Now, the private sector is more involved in the nation building activities and infrastructure and economical projects. Also, people belonging to the Scheduled Castes and the Scheduled Tribes, OBCs find it very difficult to get into Government service due to less number of posts available. At present, there is no provision for reservation in favour of persons belonging to the Scheduled Castes, Scheduled Tribes, OBCs, De-notified Tribes and Semi-nomadic Communities in services under private sector. But the Government cannot force private sector to make reservation for them. This can be done only by providing concessions and special schemes to encourage private sector to provide reservation.

Hence this Bill.

NEW DELHI;
November 14, 2024

GANESH SINGH

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 5 of the Bill empowers the Central Government to make rules for carrying out the purposes of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character

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(Shri Ganesh Singh, M.P.)